CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.582/MP/2026 along with IA No. 193/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 seeking extension of time for injection of infirm power into the grid, in terms of the approval dated 25.05.2026, under clause (b) of the Proviso to Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 read with Regulation 15.1(d) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, for the 200 MW wind capacity being developed by the Petitioner located in Kallam, Maharashtra.
Petitioner	:	Serentica Renewables India 4 Private Limited (SRI4PL)
Respondent	:	Western Regional Load Despatch Centre (WRLDC)
Date of Hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Vishrov Mukerjee, Advocate, SRI4PL Shri Janmali Manikala, Advocate, SRI4PL Ms. Anumeha Smiti, Advocate, SRI4PL Ms. Momai Dey, WRLDC Shri Gajendra Sinh Vasava, WRLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking an extension of time for injection of infirm power up to 31.12.2026 to complete the charging and trial runs of its 11 WTGs forming part of the 200 MW Wind Capacity connected to Kallam PS. The learned counsel submitted that owing to the low wind conditions, the Petitioner was unable to complete the trial runs of the said 18 WTGs within the extended period allowed by WRLDC and is accordingly seeking an extension till 31.12.2026, which is commensurate with the extension of SCOD allowed by APTEL vide order dated 23.09.2026 in IA No. 626 of 2026. The learned counsel further submitted that in view of the deadline of 31.12.2026, the Petitioner is also pressing for an interim direction to WRLDC to allow the infirm power injection and testing of the above-mentioned WTGs, subject to the outcome of the present Petition. Alternatively, learned counsel submitted that, if the Commission is not inclined to pass the interim direction at this stage, the matter be listed at an early date.

2. The representative of the Respondent, WRLDC, submitted that the Respondent has already granted the maximum extension within its competence under the Grid Code to the Petitioner for the injection of infirm power. The representative also sought two weeks' time to file a reply.

3. Considering the submissions made by the learned counsel for the Petitioner and the representative of the Respondent, the Commission directed as under:

(a) Admit.

(b) The Respondent to file its reply within ten days with a copy to the Petitioner, who may file its rejoinder, if any, within three days thereafter.

(c) The Petitioner to file the following information, along with a copy of the valid CEA energisation approval for the trial run for the concerned WTGs, on an affidavit, within ten days:

Connectivity Quantum (MW)	FTC Details		Charging/trial run status			
	Approval Date and ID	Approval Quantum in MW	Date up to Valid	Capacity Successfully Charged	Capacity for which extension for infirm power injection is required for commissioning and trial run	Date up to which infirm power injection permission is required

4. The Petition, along with IA, will be listed for hearing on **19.11.2026**.

By order of the Commission

Sd/
(Monojit Sehrawat)
Deputy Chief (Law)